

**Crl. Misc. No. 841/19**

**15.11.2019**

Bail petitioner for accused person Md. Akrul Ansari @ Akbul Ansari represented.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused person namely **Md. Akrul Ansari @ Akbul Ansari** who is detained in custody in connection with Dharamtul P.S. Case No. 107/19,( G.R. No. 3426/19) U/S 366 IPC.

Petition is supported by an affidavit filed by Akabbar Ali, swearing that no bail petition has been rejected or pending before any other court.

Prosecution case, in concise, is that informant Hajera Khatun lodged a written ejahar stating inter-alia, that on 21.08.19 at about 11.00 p.m. while no male person was present at home, accused person Akrul Ansari along with Sadek Ali and Selim Ali entered into her house and kidnapped informant's daughter/ victim by gagging her mouth. On 22. 08.19 co-accused persons Anjan Ali and Harej Ali kept victim in their house. Accused persons also tortured victim. Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused person is innocent and there is delay in filing FIR. On the contrary, learned Addl. P.P. Mr. N. A Choudhury objected.

Perusal of CD and LCR shows that victim specifically incriminated accused person in her statement u/s 164 Cr.P.C.

Considering incriminating material in CD, and also taking into account peculiar condition of our society, which normally attributes delay in filing ejahar, I am not inclined to grant bail prayer. Hence, bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off.

Send back L.C.R & CD accordingly.

Inform all concerned.

Asstt. Sessions Judge,  
Morigaon

